

ITEM NO.1502
(For judgment)

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).9078-9079/2017

RANI & ORS.

Appellant(s)

VERSUS

NATIONAL INSURANCE COMPANY LTD.& ORS.

Respondent(s)

(HEARD BY:- HON. THE CHIEF JUSTICE, HON. A.M. KHANWILKAR AND HON. D.Y. CHANDRACHUD, JJ.)

Date : 31-07-2018 These appeals were called on for judgment today.

For Appellant(s) Mr.Anand Sanjay M.Nuli, Adv.
Mr.Dharm Singh, Adv.
Mr.Nanda Kumar K.B., Adv.
For M/S. Nuli & Nuli, AOR

For Respondent(s) Mr.Parmanand Gaur, Adv.
Mr.Ekansh Bansal, Adv.
Mr.Baij Nath Patel, Adv.

Hon'ble Mr.Justice A.M.Khanwilkar pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India, His Lordship and Hon'ble Dr.Justice D.Y.Chandrachud.

The appeals are allowed in terms of the signed judgment with no order as to costs.

(Chetan Kumar)
AR-cum-PS

(H.S.Parasher)
Assistant Registrar

(Signed reportable judgment is placed on the file)